

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 5736/2021
(Arising out of impugned final judgment and order dated 23-09-2020
in CWJC No. 7524/2020 passed by the High Court of Judicature at
Patna)

MAHIPAL SINGH JAKHAR & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.
(FOR ADMISSION and I.R.)

Respondent(s)

Date : 09-07-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ANIRUDDHA BOSEFor Petitioner(s) Mr. Ishkaran Singh Bhandari, Adv.
Mr. Milandeep Singh, Adv.
Mr. Udit Raj Saxena, Adv.
Mr. Shantwanu Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable on 06.09.2021.

Heard Mr. Ishkaran Singh Bhandari, Advocate, in
support of the petition, who has placed certain judgments on
the issue whether more than 50 per cent seats in respect of
the posts of Nursing Attendants could be reserved for the
females. There appears divergence of views.

Issue notice, returnable on 06.09.2021.

Dasti, in addition.

Liberty to serve the learned standing counsel.

(NIDHI AHUJA)
AR-cum-PS(VIRENDER SINGH)
BRANCH OFFICER